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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration (OA) No. 366 of 1988

B.K.Tripathi .... applicant.

Versus

Union of India and others. .... Respondents.

Hon'ble D.S.Misra, A.M.

Hon'ble G.S.Sharma, J.M.

( Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the A.T.Act XIII of 1985, the applicant has challenged the order dated 28.9.1983 rejecting the request of the applicant for appointment on compassionate ground. Prima facie the case is beyond time prescribed under Section 21 of the A.T.Act..

2. We have heard learned counsel for the applicant who has urged that the applicant has filed several representations against the rejection of his request for appointment on compassionate ground, but the same has not been replied to.

3. We have considered the matter and we are of the opinion that the representation made by the applicant on 19.5.1987 and on subsequent dates does not extend the period of limitation prescribed under Section 21 of the A.T.Act. Thus the application is highly belated, and it is accordingly dismissed at the admission stage.

*26/4/88*  
A.M.

*Subarao*  
J.M.